

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR M K HANJURA

Civil Appeal No(s). 5336-5340/2005

SIDHRATH CONSTURCTION & ORS.
lant(s)

Appel

VERSUS

D.T.VORA & ORS.
ndent(s)

Respo

Date : 21/04/2015 These appeals were called on for hearing today.

For Appellant(s)

Mr. Aditya Sharma,Adv.
M/s. Parekh & Co.,Adv.

For Respondent(s)

Mr. Jay Savla,Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Office Report is that by Order dated 6.2.2013 of the Hon'ble Judge in Chamber four weeks time was gi
ven to the appellants to furnish the details of the Account N
o with the further direction that if the needful is not done within the period
stipulated in the order the Registry may proceed further as per
rules. The appellants have failed to comply with the terms of the
order aforesaid. Viewed, in that context, the matt
er shall be processed for listing before the Hon'ble Court, under the rules.

Signature Not Verified

Digitally signed by
Madhu Grover
Date: 2015.04.22
12:25:14 CEST
Reason:

HANJURA)

(M K

istrar Reg
MG